

Non-Payment of Royalty to NRDC by Some Licences

927. SHRI VISHVANATH SHARMA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether three licensee of National Research Development Corporation went into production went into production of TV Deflection components and two licensees likely to go into production informed NRDC about their inability to pay royalty due to defective know-how and now-workable winding machines supplied by NRDC;

(b) whether NRDC have instituted legal proceedings against M/s. Mattoo Enterprises, Srinagar for payment of balance premium;

(c) whether officers of NRDC and Scientists of CEERI, Pilani inspected places of licensees and observed that winding machines as per CEERI designs were lying idle and imported machines were being used, and even then NRDC has retained premium money and started legal proceedings against such firms; and

(d) whether it is the policy of NRDC to refund premium amount in case licensee signs the know-how agreement but does not actually uses know-how and if so, the particulars of such licensees to whom premium has been refunded during last five years?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH):

(a) Three licensees of NRDC have gone into production for the manufacture of TV Deflection components and two licensees are hoping to get into production.

(b) Yes, Sir.

(c) Officers of NRDC and scientists of CEERI Pilani had visited some of the firms to whom licences had been issued. The winding machine technology licensed

by NRDC was for manual and semi-automatic machine. There was no defect in design. Since the technology has been transferred satisfactorily premium has been paid to NRDC and the premium is not refundable in these cases. Whenever these are used for production, royalty is payable to NRDC and legal proceedings are instituted where amount due are not paid. Some parties, who were not licensees of the Corporation, imported winding machines for bulk production. A few of the licensees of NRDC also imported winding machines.

(d) In most cases, premium is payable when technology is transferred under licence. On use of technology, royalty is payable in relation to production. The policy is as per agreement between NRDC and licensee. Where technology has been licensed and transferred to parties in accordance with such agreements and premium has been paid, such amounts have not been refunded.

Employment of Automobile Diploma and Degree Holders

928. SHRI P. M. SAYEED: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that there are large number of automobile Diploma and Degree holders registered in the various Employment Exchanges in the country;

(b) if so, what is the total number of such persons registered in the Delhi Employment Exchanges;

(c) how many of them have been provided jobs during 1981 and 1982;

(d) whether Life Insurance Corporation and General Insurance Corporation were the main agencies which used to employ such Diploma holders in their agencies;

(e) if so, whether for the last few years they have stopped to appoint them;

(f) if so, whether in view of the large number of such unemployed persons, Government have stressed upon these